

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00574/2017**

Jabalpur, this Wednesday, the 12<sup>th</sup> day of December, 2018

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Lokendra Sharma, S/o Dr. R.C. Sharma (Sportsman), aged about 31 years, R/o 47, Indralok Colony, Near Bus Stand, Harda, District Harda (M.P.) – 461331, Mob.9479865454 **-Applicant**

**(By Advocate – Shri K.C. Ghildiyal)**

**V e r s u s**

1. Sports Authority of India through its Secretary, Jawaharlal Nehru Stadium Complex (East Gate), Gate No.10, Lodhi Road, New Delhi – 110003.
2. The Director General, Sports Authority of India, Jawaharlal Nehru Stadium Complex (East Gate), Gate No.10, Lodhi Road, New Delhi – 110003.
3. The Director (Personnel & Coaching), Sports Authority of India, Jawaharlal Nehru Stadium Complex (East Gate), Gate No.10, Lodhi Road, New Delhi – 110003.
4. Dinesh Singh Yadav, Assistant Hockey Coach with Sports Authority of India, Netaji Subhas National Institute of Sports, Old Moti Bagh, Patiala (Punjab) – 147001.
5. Shri Gurnam Singh, Assistant Hockey Coach with Sports Authority of India, Amar Shahid Narayan Das Khare Sai Stadium, Ganjikhana, Tikamgarh, District Tikamgarh (M.P.) – 472001.

**- Respondents**

**(By Advocate – Shri D.S. Baghel)**

**ORDER (REASONED)**

**By Navin Tandon, AM.**

During the course of hearing, it has come to the notice of this Bench that the advertisement had been issued by the Sports Authority of India at New Delhi.

2. The learned counsel for the applicant placing reliance on the decision of the Hon'ble High Court of Madhya Pradesh, Bench at Gwalior in the matters of **K.P. Govil vs. Jawaharlal Nehru Krishi Vishwavidalaya, Jabalpur and another**, 1987 MPLJ 396 has submitted that this Bench has the jurisdiction to deal with the matter.

3. Heard the learned counsel of parties.

4. We find that this Bench has already considered a similar issue in the case of **Dinesh Atariya Vs. Union of India and another**, Original Application No.200/00543/2014 decided on 10.10.2018. In the said matter the Tribunal had an occasion to consider a decision of a coordinate Bench of this Tribunal at Patna in Original Application No.050/00628/2015 (**Manoj Kumar Yadav vs. The Union of India & Ors.**), wherein it has been held that in the matters of recruitment, the jurisdiction falls under the Bench where the concerned Railway Recruitment Board is situated.

The said decision of Patna Bench was upheld by the Hon'ble High Court of Patna in Civil Writ Jurisdiction Case No.778 of 2016. This Tribunal had also held a similar view in our order dated 04.07.2018 in Original Application No.200/00245/2017 (**Virendra Kumar Mishra vs. Union of India & Ors.**).

5. Having considered the matter we find that this Original Application does not fall within the jurisdiction of this Bench.

6. Accordingly, O.A is dismissed for want of jurisdiction. Since it appears that the applicant had been pursuing this application all along in this Bench of the Tribunal, the question of limitation shall not be raised and the O.A., if any, filed before appropriate Bench of this Tribunal, shall be decided on merits.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

am/-